

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
AMARAVATHI BENCH

CP (IB) No. 215/9/AMR/2019

IN THE MATTER OF FILING OF MEMO BY WAY OF REPORT CERTIFYING
THE CONSTITUTION OF COMMITTEE OF CREDITORS UNDER REGULATION
17 (1) OF THE IBBI (INSOLVENCY RESOLUTION PROCESS OF CORPORATE
PERSON) REGULATIONS, 2016 BY THE INTERIM RESOLUTION
PROFESSIONAL

IN THE MATTER OF: GUNTUR MULTI PACKAGING INDUSTRIES PRIVATE
LIMITED

Between:

M/s Sudhaavarshini Paper Mills Private Limited

... Applicant/ Operational Creditor

Vs

M/s GUNTUR MULTI PACKAGING INDUSTRIES PRIVATE LIMITED

...Respondent/ Corporate Debtor

LIST OF OPERATIONAL CREDITORS
(Other than Workmen and Employees and Government Dues)
As on March 10, 2022

LIST OF OPERATIONAL CREDITORS
(Other than Workmen and Employees and Government Dues)
As on March 10, 2022

(Amount in INR)

Sl. No.	Name of the Operational Creditor	Claim in Form	Amount Claimed	Amount Admitted
1.	Sudhaavarshini Paper Mills Private Limited	B	₹ 10,12,640	₹ 9,12,640 (1) (2)
2.	Devineni Prakash	B	₹ 4,62,973	₹ 4,62,973 (2)
3.	M.K.Traders	B	₹ 19,30,971	₹ 19,30,971 (2)
4.	Venkata Naga Lakshmi Paper Mills	B	₹ 10,90,175	₹ 4,99,000 (2) (4)
5.	Sri Durga Enterprises	B	₹ 50,67,354	₹ 31,09,180 (2) (4)
6.	Bombay Offset Private Limited	B	₹ 85,506	₹ 85,506 (2)
7.	NOAH Traders	B	₹ 84,04,322	₹ 0 (2) (3) (5)
	Total		₹ 1,80,53,941	₹ 70,00,270

- (1) The operational creditor made a claim for Rs. 10,12,640 on the basis of Form 5 submitted to NCLT and after due reconciliation with the books of accounts of such operational creditor, the claim was reduced to Rs. 9,12,640.
- (2) Books of accounts of the **CD** were not made available and hence, the claim was admitted provisionally based on the documentation, agreement, loan covenants, acknowledgments etc.
- (3) The claims of the following Operational Creditors have not been considered as further information and clarifications sought from the Operational Creditors was pending, and upon receipt of such information, clarifications, and additional documents, the same would be considered accordingly.

1. NOAH Traders

- (4) In case Sl. No. 5 & 6, the variance between Amount Claimed and Amount Admitted is on account of interest component which was not provisioned in the financial statements of these operational creditors for all the years prior to the insolvency commencement date.
- (5) Though the creditor claimed before the Additional Junior Civil Judge, Guntur that she was an operational as well as financial creditors, no such separate claims were submitted through Form B and Form C. The creditor has submitted only Form B. Information thus sought on separate claims for each of operational and financial transaction was still pending and upon its submission, verification, and validation the voting rights of members of CoC gets changed.

BEFORE THE HON'BLE NATIONAL COMPANY
LAW TRIBUNAL,
AMARAVATHI BENCH

CP (IB) No. 215/9/AMR/2019

IN THE MATTER OF FILING OF MEMO BY THE
INTERIM RESOLUTION PROFESSIONAL

IN THE MATTER OF:

M/s SUDHA AVARSHINI PAPER MILLS PRIVATE
LIMITED

...Operational Creditor

Versus

M/s GUNTUR MULTI PACKAGING INDUSTRIES
PRIVATE LIMITED

...Corporate Debtor

**LIST OF OPERATIONAL CREDITORS
(Other than Workmen and Employees and Government Dues)
As on March 10, 2022**

Filed on: March 17, 2022

Filed by:

Siva Sai Hari Bhaskar Neti
Interim Resolution Professional
(in the matter of Guntur Multi Packaging
Industries Private Limited)
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Siva Sai Hari Bhaskar Neti
Interim Resolution Professional
(in the matter of Guntur Multi Packaging
Industries Private Limited)

IBBI/IPA-001/IP-P-02204/2020-2021/13468

Place : Visakhapatnam
Date : March 17, 2022

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